## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-WP (C) No. 4/2020 EMG-CM No. 3/2020 EMG-CM No. 4/2020 Through Video Conferencing

Mohd. Altaf ...Petitioner(s)

Through:- Mr. Ajaz Chowdhary, Advocate

V/S

Union Territory of J&K and others

....Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE RAJESH BINDAL, JUDGE

## **ORDER**

- 1. Challenge in the present petition is to the order dated 06.04.2020 vide which respondent No. 3 has been appointed as Clinical Staff for Casualty Bed in Health and Medical Education Department in Government Medical College, Rajouri.
- 2. As stated by the petitioner in the writ petition, earlier he had filed writ petition bearing WP (C) No. 889/2020 challenging the select list which is still pending before this Court. The relief claim in the present petition is in continuation of the relief claimed in the earlier petition, hence, two petitions for the same cause of action cannot be entertained. The petition may have appropriate remedy for the purpose.

- 3. Adjourned to 26.05.2020 to be taken up along with WP (C) No. 889/2020.
- 4. In case the normal functioning of the Court starts before the next date fixed, the petitioner shall be at liberty to move application for preponing the date of hearing keeping in view the urgency in the matter as claim made in the petition is that a candidate who is not eligible as per qualifications prescribed in the advertisement, has been appointed.

(RAJESH BINDAL) JUDGE

Jammu 17.04.2020 Paramjeet